

FIR No.12583/20
U/s 379/411/34 IPC
PS Punjabi Bagh
State Vs. Neeraj @ Lalit

30.10.2020

Present: Ld. APP for the State through VC.
None for applicant/accused Neeraj.

This is an application for calling status report from Jail Superintendent in the above case as to why the accused has not been released despite grant of bail vide order dated 09.10.2020.

Report from Deputy Superintendent, Central Jail No.8/9, Tihar has been received to the effect that address verification of surety is still awaited from PS Punjabi Bagh and Mangolpuri.

Accordingly, application is disposed of.

Let the copy of the status report and this order be provided to Ld. Counsel for applicant/accused vide whatsapp/email (9654484895).


(Aakanksha)
Duty MM/West/Delhi/30.10.2020

e-FIR No.012805/2020
PS Tilak Nagar

30.10.2020

Present: Ld. APP for the State through VC.

This is a letter by Deputy Superintendent, Central Jail No.2, Tihar regarding clarification of address of accused Vishal S/o Mohan Das in the above FIR submitting a copy of bail order dated 29.10.2020 passed by Sh. Puneet Nagpal, Ld. MM-07, West, THC.

Since the order was passed by the above Court, let this letter be placed before the Ld. concerned Court for 02.11.2020.



(Aakanksha)

Duty MM/West/Delhi/30.10.2020

e-FIR No.022557/2020

U/s 379/411/34 IPC

PS Moti Nagar

State Vs. Pramod Kumar @ Kake

30.10.2020

Present: Ld. APP for the State through VC.
Mr. Shokeen Rajput, Ld. Counsel for applicant/accused Pramod Kumar @ Kake S/o Kailash R/o A-45, Sainik Enclave, Vikas Nagar, Uttam Nagar, Delhi-59 (through VC).

This is an application u/s 437 CrPC for grant of bail of accused Pramod Kumar @ Kake.

Reply has been received from IO HC Surat Singh. Copy of the same has been provided to Ld. Counsel for the accused through whatsapp.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he is in JC since 15.09.2020, he has clean antecedents, he is aged 28 years and the recovery is planted, he is sole bread earner in his family, he is not required for investigation and that he be released on bail.

On the other hand, IO HC Surat Singh in his reply has objected to the release of accused on the ground that motorcycle has been recovered from his possession and he might jump bail.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case, age of the accused, that recovery has already been effected, **accused Pramod Kumar @ Kake is admitted to bail** on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of jail Superintendent concerned/Ld. Duty MM.

Accordingly, bail application is disposed of.

Let copy of this order be provided to Ld. Counsel for the accused through whatsapp/email (8130184271/ s.a.rajput71@gmail.com)

Aakanksha
30/10/2020
(Aakanksha)

Duty MM/West/Delhi/30.10.2020

FIR No.22897/2020
U/s 379/411/34 IPC
PS Moti Nagar
State Vs. Pramod Kumar @ Kake

30.10.2020

Present: Ld. APP for the State through VC.
Mr. Shokeen Rajput, Ld. Counsel for applicant/accused Pramod Kumar @ Kake S/o Kailash R/o A-45, Sainik Enclave, Vikas Nagar, Uttam Nagar, Delhi-59 (through VC).

This is an application u/s 437 CrPC for grant of bail of accused Pramod Kumar @ Kake.

Reply has been received from IO HC Ram Chander. Copy of the same has been provided to Ld. Counsel for the accused through whatsapp.

At this stage, it transpires that charge sheet in the present case has already been filed and the case has been registered at no.6118/2020 which is fixed for arguments on charge. As per order no.1588-1642CMM(West)/DR/THC/2020 dated 30.09.2020 at point No.6, the miscellaneous applications/urgent applications in pending investigation (where charge sheet has not been filed) matter shall be looked after by Ld. Dutt MM. Therefore, in the above matter since the charge sheet has already been filed, **let the bail application be also placed before the Ld. Concerned Court on 02.11.2020.**

Let copy of this order be provided to Ld. Counsel for the accused through whatsapp/email (8130184271/ s.a.rajput71@gmail.com)


(Aakanksha)

Duty MM/West/Delhi/30.10.2020

Challan No.MTC-0334-4252-2020 & MTC-0334-4253-2020

Date of commission of offence: 29.10.2020

Vehicle No.DL4CAS8129

Circle: Model Town

30.10.2020

Present: Ld. APP for the State through VC.
Accused Sonu (owner) S/o Ghure Lal R/o 220/G-925, Futta Road,
Authority Road, Mukundpur Extn. Part-2, Delhi in person.
Accused Sandeep (driver) S/o Durga Prashad R/o GNO-4, Part-2,
Mukundpur, Delhi in person with Ld. Counsel Sh. K. N. Joshi.

Fresh vakalatanama filed. It be taken on record.

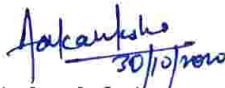
Accused Sonu is alleged to have committed offence u/s 102/177, 3/181,
39/192 MV Act and accused Sandeep is alleged to have committed offence u/s 5/180 and
39/192 MV Act.

Substance of accusations as per Section 251 CrPC has been explained to
both the accused, to which both the accused persons have pleaded guilty.

Accordingly, accused/Sandeep (driver) is convicted and sentenced to pay a
fine of Rs.5,000/- u/s 39/192 MV Act, he is admonished after due warning u/s 3/181 &
Section 102/179 MV Act. Accused/Sonu (owner) is left after due admonition u/s 5/180
and Section 39/192 MV Act. Both the above accused persons namely Sonu and Sandeep
are sentenced vide STR No.27 & 28 respectively dated 30.10.2020. Fine has been
deposited vide receipt no.13634 dated 30.10.2020. Nothing remains to be prosecuted in
the said challan. Hence, challan is disposed of as aforesaid.

Vehicle be released to the rightful owner as per rules, if not required in any
other case.

Challan be consigned to Record Room.


(Aakanksha)

Duty MM/West/Delhi/30.10.2020